

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE.
ORIGINAL APPLICATION NO.64 OF 2021.**

Zoru Darius Bhatena

...Applicants

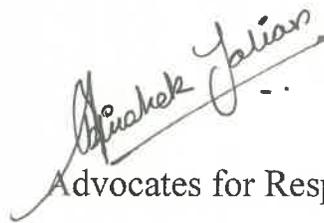
Vs.

State of Maharashtra & Ors

... Respondents

INDEX

Sr.No.	Exhibits	Particulars	Page Nos.
1.		Additional Affidavit on behalf of the Respondent no.1.	
2.	A	Copy of the order dated 6 th December 2021, passed by the Hon'ble Tribunal along with photographs of damaged wall.	
3.	B	Copies of photographs showing the condition of the existing compound wall.	
4.	C	Copies of the letters dated 23 rd December 2021 and 24 th December 2021 issued by the Respondent No.1 to CWPRS.	
5.	D	Copy of the letter dated 30th December 2021 issued by CWPRS to Respondent No.1.	
6.	E	Copy of the letter received by the Respondent from the local residents in the vicinity of the said project.	


Advocates for Respondent No.1

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE.
ORIGINAL APPLICATION NO.64 OF 2021



Zoru Darius Bhathena

...Applicants

Vs.

State of Maharashtra & Ors

... Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.1;

I, B.B Nanaware, aged 45 years, Harbour Engineer, the authorised signatory of the Respondent No.1, having my address at Harbour Engineering Division (N), Kokan Bhavan, Navi Mumbai, do hereby solemnly affirm and state as under:

1. I am the authorised signatory of the Respondent No.1, having my address as mentioned above. I am competent, authorised and able to depose the instant Additional Affidavit. I am filing the instant Additional Affidavit for the limited purpose of explaining the queries raised by this Hon'ble Tribunal in its hearing dated 6th December 2021.

Hereto annexed and marked as **Exhibit-A** is a copy of the order dated

6th December 2021 *along with photographs of damaged existing wall.*

2. I state that in furtherance of the query raised by this Hon'ble Court during the hearing dated 6th December 2021, the Respondent No.1 issued a letter dated 23rd December 2021 and 24th December 2021 to the Scientist "E" Central Water and Power Research Station, Pune ("CWPRS"). In the said letter, the Respondent No.1 brought to the notice of the CWPRS that the Hon'ble Tribunal has suggested to incorporate mix of soft as well as eco friendly solution with respect to



the coastal protection work from Sagar Kutir to Hindu Smashan Bhumi at Versova. The Respondent No.1 has further brought to the notice of the CWPRS that the Applicant in the O.A. No. 64 of 2021 has alleged that the design/work of the said coastal protection is not as per the conditions laid down by the MCZMA in its 119th meeting and has sought clarification regarding construction of new retaining wall instead of repair of the existing wall and the space between the existing compound wall and new retaining wall. Hereto annexed and marked as **Exhibit-B** are a copies of photographs showing the condition of the existing compound wall. Hereto annexed and marked as **Exhibit-C** are copies of the letter dated 23rd December 2021 and 24th December 2021 issued by the Respondent No.1 to CWPRS.

3. On 30th December 2021, the CWPRS issued a letter to the Respondent No.1. The said letter the CWPRS has stated that the coastal protection work has been designed to suit the peculiar conditions on the site. The CWPRS has further stated that such existing compound wall are constructed with rubble masonry, are in a damaged condition at multiple locations and are constructed in a zig zag manner, thus, the existing wall could not have been repaired and it was not possible to place any stones or any other material to imbibe the force of the sea waves on the existing compound wall. In order to protect the existing walls, and to redevelop the seawall, it is absolutely mandatory to have constructed the wall, as disturbance of the existing walls would have lead to collapse of private compounds, which would lead to further legal complications. The CWPRS has further stated that it was mandatory and necessary to have a retaining wall constructed so as to meet the site conditions and





serve the purpose of protection from sea waves and to develop the sea wall.

4. Further the CWPRS has stated that optimum space which is required as per the site condition and to ensure that the existing compounds are not damaged, is kept between the existing compound wall and the newly constructed wall. It is reiterated that the space kept in between the two walls is not a walkway but the minimum distance which ought to have been maintained considering the technical and practical feasibility. In fact, the provision of promenade, which required developing concrete pathway/walkway as stipulated in the earlier design is eliminated and the space is filled with sand as a soft solution. The current wall constructed on site at minimum distance of 5.5 mtrs as compared to the minimum distance of 10 mtrs as stipulated in the original design. It is further pertinent to point out that the entry to the said space will be restricted to the public after the completion of the said project. The Respondent is in the process of considering planting trees/plants/shrubs in the said area between the two walls which are suitable to grow in the coastal weather, as suggested by CWPRS. The Applicant has sought to enter the area during the construction period and has clicked pictures and wrongfully alleged that the Respondent has made a walkway, wherein even cars can enter.
5. The CWPRS has further stated that seawall means the retaining wall along with the bund in the anterior part. Thus, seawall is a cumulative word which includes the tertapods/stones, retaining wall, bunds etc.
6. The CWPRS has further stated that the design has been evolved after considering all the soft solution and to meet the requirement on site.

Hereto annexed and marked as **Exhibit-D** is a copy of the letter dated 30th December 2021 issued by CWPRS to Respondent No.1.

7. In these premises, the Respondent No.1 states that the construction of the retaining wall was absolutely mandatory considering the conditions on site and to meet the objective of constructing the said coastal protection barrier. Further, on perusal of the photographs of the existing compound wall, it is apparent that the said wall is extremely damaged, beyond repair and a wall had to be constructed to protect the existing retaining wall.
8. It is worth noting at this juncture that the local residents of the vicinity of the said project have issued letters appreciating the work of the Respondent with respect to the said project and have in fact, requested the Respondents to timely complete the said project. Hereto annexed and marked as **Exhibit-E** is a copy of the letter received from the local residents in the vicinity of the said project.
9. The Respondent reiterates that CWPRS is an expert agency who after considering all the relevant factors and after due deliberation has formulated the said design which is being implemented by the Respondent with respect to the said project. In these premises, the Original Application deserves to be dismissed.

Solemnly affirmed at Mumbai)

This day of January 2022)

Adv. For Applicant

BEFORE ME
Rekha
 21/1/22
REKHA KISHORE HOWALE
 Advocate & Notary Public
 Shop No. 13, Grand Center,
 Ground Floor, Sec. 1A,
 CBD Belapur, Navi Mumbai-400614

Mumma
 Deponent

21 JAN 2022

Before me

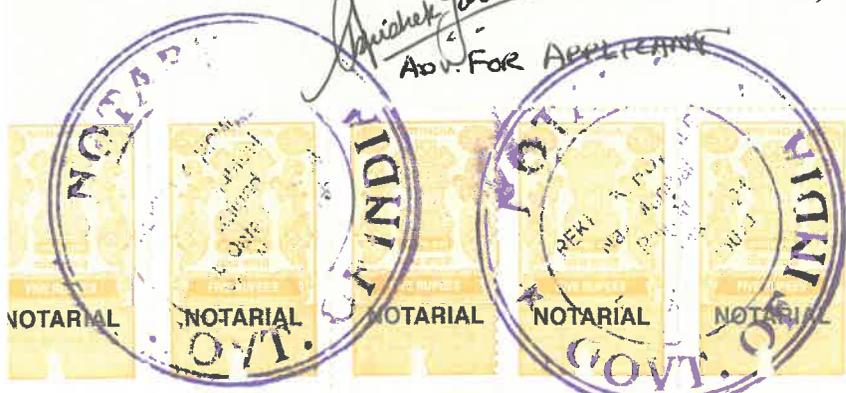


EXHIBIT - A

Item No. 05

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No 64/2021(WZ)

Zory Darayus Bhatena

Applicant(s)

Versus

State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 06.12.2021.

**CORAM: HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant(s): Mr. Sreeram V. G. Advocate

Respondent(s): Mr. Saket Mone, Advocate for R-1
Mr. Aniruddha Kulkarni, Advocate for R 3 to 5
Mr. Sameer Khale, Advocate for R-6**ORDER**

1. The Tribunal in continuation of the earlier orders, is passing the following order:-

- (i) Heard the submission of Mr. Sreeram V. G. Learned Counsel appearing for the Applicant, Mr. Saket Mone, Learned Counsel appearing for the Respondent No.1, Mr. Aniruddha Kulkarni, Learned Counsel appearing for Respondent Nos. 3 to 5 and Mr. Sameer Khale, Learned Counsel appearing for the Respondent No.6.
- (ii) The Learned Counsel appearing for the Original Applicant has invited the attention of this Tribunal to the photographs annexed to Exhibit-V at page nos.131 and 132 as well as exhibit B-B and would submit that in utter disregard and violation of the



Minutes/Decision of the Maharashtra Coastal Zone Management Authority dated 28th to 30th June, 2017 (Exhibit-S), a fresh wall has been constructed by way of reclaiming a portion of the beach of the sea and that apart, a walkway/road has also been created and hence, prays for appropriate orders for demolition of the offending construction and closure of the walkway/road.

- (iii) Per contra, Mr. Saket Mone, Learned Counsel appearing for the Respondent No.1 would submit that the existing wall is beyond repair/redemption and therefore a call has been taken to construct a new wall and also invited the attention of this Tribunal to the clearance granted by SEIAA-Respondent No.4.
- (iv) The respective Learned Counsels appearing for the other Official Respondents pray for further accommodation to file their reply affidavits with supporting documents.
- (v) Though, the Respondent No. 2 has been served and their name appear in the cause list, there is no representation, on their behalf.
- (vi) The Tribunal has considered the rival submissions and also perused the materials placed before it and is of the prima-facie view that a walkway/road has been created between the existing wall and the place identified for construction of a new retaining wall and the same is in violation of one of the clearances granted by Maharashtra Coastal Zone Management Authority-Respondent No.6.
- (vii) It also appears that based on the opinion given by Central Water and Power Research Station of Government of India, some construction is being made.



- (viii) A perusal of the clearance granted by SEIAA dated 18.09.2018 (Exhibit-W) would also indicate that the Maharashtra Coastal Zone Management Authority and the State Level Environment Impact Assessment Authority, acting in different directions and they are expected to acting tandem especially in the light of the fact that estimated cost of the project is Rs. 55 Crores and importance of the same.
- (ix) The Learned Standing Counsel appearing for Respondent No.1 prays for further accommodation to answer the queries posed by this Tribunal by way of additional reply affidavit with supporting documents and photographs.
- (x) A copy of this order be communicated to all the Official Respondents and upload the copy of this order on the website.
- (xi) Call on 28.01.2022.

M. Sathyanarayanan, JM

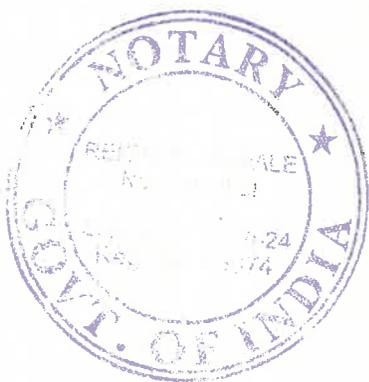
Dr. Arun Kumar Verma, EM

December 06, 2021
Original Application No 64/2021(WZ)



3

TRUB
18/06/2021





CAVITIES FORMED IN THE COMPOUND WALLS DUE TO TIDAL WAVES



NOTARY
REKHA KUMAR
EX-100
GOVERNMENT OF INDIA

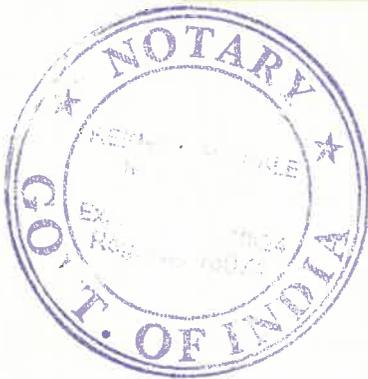
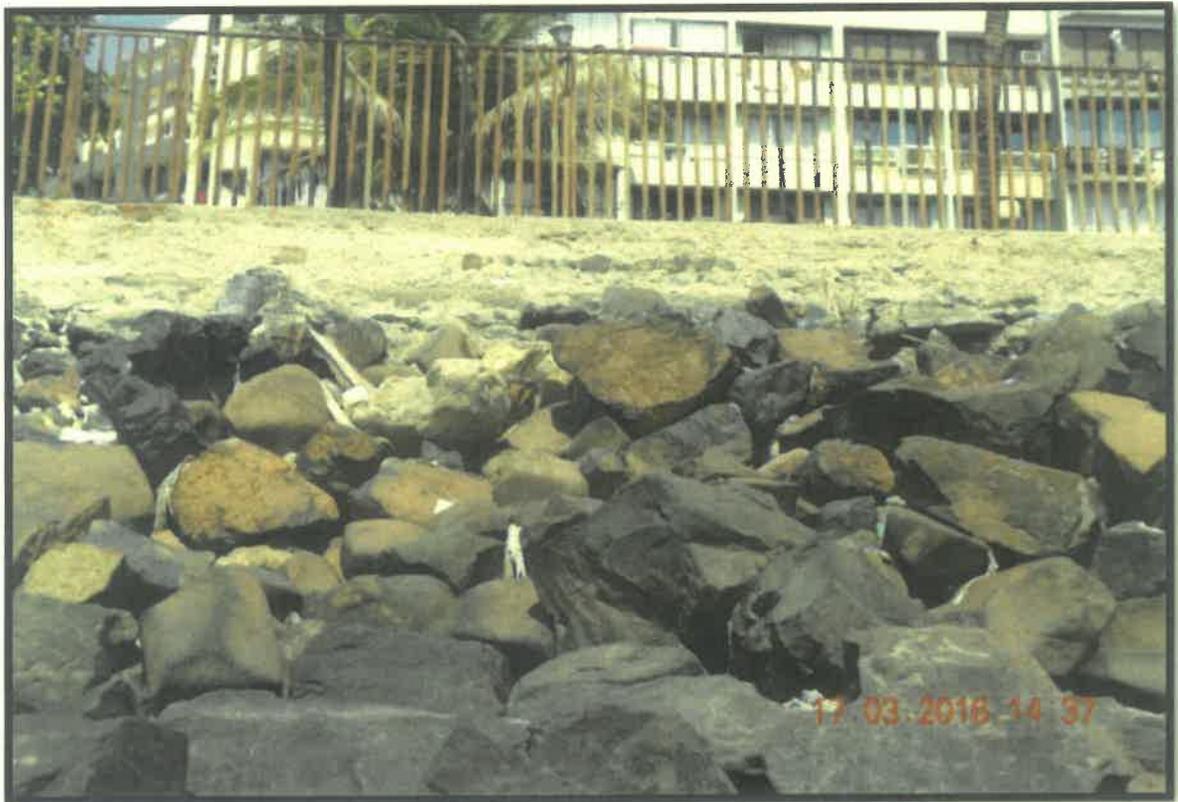


EXHIBIT - B



OFFICE OF THE HARBOUR ENGINEER
HARBOUR ENGINEERING DIVISION (NORTH)
KONKAN BHAVAN NAVI MUMBAI

Visit us www.mahapwd.com Email. harbournkb.ee@mahapwd.gov.in

Tel. No. 022-27571534

Outward No; - HE /PB/ 2077/2021

Date- 23 /12 /2021

To,
Dr. J. D. Agrawal,
Scientist "E"
Central Water & Power Research Station,
Khadakwasla, Pune 411 024

Subject :- Design of coastal Protection works from Sagar Kutir to Machhalimar and up to Hindu Smashanbhumi at Versova, in Mumbai Suburban

Reference :- 1) Your office letter No. 121/1/CE-2017/26/210, dated 11/04/2016.
2) Your office letter No. 130/7/71-CE, dated 25/10/2017
3) Your office letter No. CHS-I/2019/377, dated 18/03/2019
4) National Green Tribunal hearing conducted dated 06/12/2021 w.r.t. the Original application no.64/2021 (WZ)

Sir,

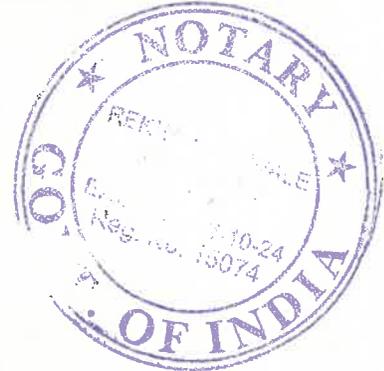
The above mentioned work is being executed as per the design received from your office vide reference letter no.4. However, some environmental activists has filed the petition to National Green Tribunal, Pune. In view of the discussions in the hearing it is requested to you; please incorporate the mix of soft as well as eco-friendly solutions in the stretch where the work has been executed considering environmental point of view.

Also you are humbly requesting you to suggest environmentally remedial measures on back side of the bund.

Thanking You,

Harbour Engineer
Harbour Engineering Division (N)
Kokan Bhavan, Navi Mumbai

Copy Submitted to Coastal Engineer, P.W.D. Circle, Bandra (East) Mumbai for favor of Information please



TRUB COPY



OFFICE OF THE HARBOUR ENGINEER
HARBOUR ENGINEERING DIVISION (NORTH)
KONKAN BHAVAN NAVI MUMBAI

Visit us www.mahapwd.com Email. harbournkb.ee@mahapwd.gov.in

Tel. No. 022-27571534

Outward No; - HE /PB/ 2083 /2021

Date- 24 /12/ 2021

To,
Dr. J. D. Agrawal,
Scientist "E"
Central Water & Power Research Station,
Khadakwasla, Pune 411 024

Subject :- Design of coastal Protection works from Sagar Kutir to Machhalimar and up to Hindu Smashanbhumi at Versova, in Mumbai Suburban

Reference :- 1) Your office letter No. 121/1/CE-2017/26/210, dated 11/04/2016.
2) Your office letter No. 130/7/71-CE, dated 25/10/2017
3) Your office letter No. CHS-I/2019/377, dated 18/03/2019
4) National Green Tribunal hearing conducted dated 06/12/2021 w.r.t. the Original application no.64/2021 (WZ)

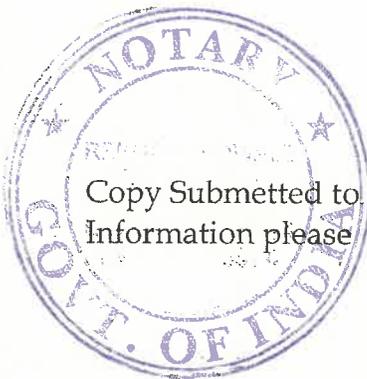
Sir,

The above mentioned work is being executed as per the design received from your office vide reference letters. However, some environmental activists has filed the petition to National Green Tribunal, Pune. The allegations on the project are that the design / work is not as per the conditions laid by MCZMA in the 119th meeting during approval of the project and sought the clarifications regarding construction of new retaining wall instead of repairs of the existing wall, the space left between the existing compound wall and new retaining wall and the bund provided in front of the new retaining wall.

In view of above raised points, this office kindly request you to communicate the overall aspect considered while evolving the design with respect to MCZMA conditions for the design of coastal protection work.

Thanking you,

Harbour Engineer
Harbour Engineering Division (N)
Kokan Bhavan, Navi Mumbai



Copy Submitted to Coastal Engineer, P.W.D. Circle, Bandra (East) Mumbai for favor of Information please

TRUST COOP

EXHIBIT-D

पु. अ. नं.	121/1/2021/CHS-I/340/13
पु. स. नं.	88
व. ले.	
प्र. ति.	30/12/2021
शाखा	3
प. क्र.	89
दिनांक	30/12/21

By Speed Post



भारत सरकार / Government of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Department of Water Resources, River Development
and Ganga Rejuvenation
केन्द्रीय जल और विद्युत अनुसंधान शाला
खडकवासला, पुणे - 411 024
CENTRAL WATER & POWER RESEARCH STATION
Khadakwasla, Pune - 411 024



☎:020-24103402, 24103469, ☎:020-24381004 ✉:agrawal_jd@cwprs.gov.in www.cwprs.gov.in

संख्या/No.:121/1/2021/CHS-I/340/13

दिनांक/Date: 30.12.2021

✓ Harbour Engineer,
Harbour Engineering Division (N)
Government of Maharashtra,
5th floor, Konkan Bhavan,
Navi Mumbai- 400 614

30/12/2021

Sub: Design of coastal protection works at Versova, Mumbai

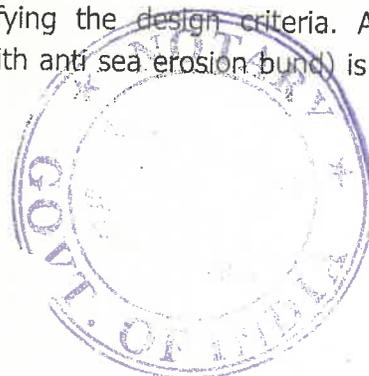
- Ref: 1) CWPRS letter No. 121/1/CE-2017/26/210 dated 11.04.2016
2) CWPRS letter No. 121/1/17/26/210 dated 25.01.2017
3) CWPRS letter No. 130/7/71-CE dated 25.10.2017
4) Your letter No.HE(N)/PB/CRZ/Versova/422 dated 13.03.2019
5) CWPRS letter No. CHS-I/2019/377 dated 18.03.2019
6) Your letter No.HE(N)/PB/2077/2021 dated 23.12.2021
7) Your letter No.HE(N)/PB/2083/2021 dated 24.12.2021

Sir,

This has reference to your letter dated 23.12.2021 & 24.12.2021 regarding the design of coastal protection work at Varsova, Mumbai. The design of coastal protection work (seawall) with 2 T tetrapods in the armour has been submitted vide CWPRS letter dated 11.04.2016. Later, the design was modified with respect to MCZMA recommendations of 119th MoM & submitted vide CWPRS letter dated 25.10.2017. Further, the design was re-modified by lowering the toe-berm portion of the seawall, so that more beach width will be available for the recreational activities performed by the tourists (Ref.5)

CWPRS opinion/clarifications have been sought for the few aspects in view of the constructed seawall (Ref.6 & 7) at Versova. In this context, following comments are offered.

- 1) The design of coastal protection work was evolved based on the data viz. beach profiles, waves, tides etc. & then existing condition at the site. Overall, the design is suitable for the protection of coastline. The various components of seawall such as armour, crest, toe-berm etc are satisfying the design criteria. Accordingly, the seawall (concrete retaining wall along with anti sea erosion bund) is accommodated in the available space at the site.



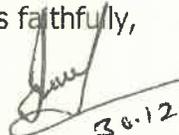
- 2) During designing the seawall, it was observed that boundaries of the private properties & the compound walls were in zig-zag manner which imposed site constraints as far as the beach width was concerned. These compound walls were constructed with rubble masonry & found damaged at some of the locations. The repairs to the existing compound wall were not possible due the stones were also placed abutting to the compound wall. Removing of these stones for repair of compound wall might have cause damages to the weakened compound wall. Resting of heavy tetrapods/stones to the compound wall might have caused further weakening of the compound walls & might have chances of sudden collapse. Also, due to the zig-zag boundaries of the compound walls, achieving proper alignment & construction of the proposed seawall might have been difficult. Therefore, the retaining wall structure was necessary to meet the site conditions & to fulfill the construction requirements. The gap between existing compound wall and the retaining wall was kept optimum considering the location of the foundation of the retaining wall and the compound wall. Seawall with lee side slope without retaining wall might have required more beach width as compared to seawall with retaining structure. Hence, considering the overall site conditions retaining wall was necessary to include in the design. However, only vertical retaining wall for the coastal protection work may leads to reflection of the waves and promotes scouring of the sea bed. The design of coastal protection work (seawall) is a combined effect of retaining wall & the anti-sea erosion bund or sometimes called as a toe-berm protection.
- 3) CWPRS already submitted letter dated 25.01.2017 wherein, it was indicated that soft solution is not feasible for protection work to this site and accordingly the design of the seawall in the form of retaining wall and tetrapod/ rubble mound bund has been submitted (Ref.3 & 5) & which will promote accumulation of sand in front of the toe during the non monsoon period. However, the space in-between compound wall & retaining wall may further be planned for eco-friendly solutions with plantation of shallow rooted trees/plants which are suitable for the coastal environment.

It is requested to refer previous correspondence for the design evolution & reason thereof for further information.

Hope above would meet with your requirements.

Thanking You,

Yours faithfully,


30.12.21
(Dr. J.D. Agrawal)
Scientist "E"



★
TRUE COPY

EXHIBIT - E



SAINAGAR CO-OPERATIVE HOUSING SOCIETY LTD.

Plot-66, Yari Road, Versova, Andheri (West), Mumbai-400 061.

(Reg. No. Bom / K-West / HSG (TC) 1641 of 1986 - 87)

Ref. No. _____

22 OCT 2021
Date 22 OCT 2021

Hon'ble Shrimati Bharati Lavhekar
M.L.A, Versova, Andheri West
Mumbai

Sub: Sea Protection wall and Boulders at Versova Beach along with the area beautiflcation

Respected Madam,

Your endeavor to protect the sea front is highly appreciated. It is indeed very necessary to have a sea protection wall and boulders installed at the sea front at Versova beach. We have observed that during the recent monsoon there were severe damage to the building walls on the Versova beach front due to violent sea waves and high tide. We are happy that with your efforts the government has taken note of this issue of the residents of Versova and accepted their demand to reconstruct and repair the Sea protection walls and installing of the concrete boulder the Versova beach to prevent the onslaught of the aggressive sea damaging the construction. We wholeheartedly appreciate, support for your splendid work and stand with you on this noble cause.

Warm Regards

On behalf of Sai Nagar CHS Ltd

Vijay Pande
(Hon) Chairman
Vijay Pande





New Yari Road Residents Trust

Park Plaza Condominium, New Yari Road, Versova, Andheri-West, Mumbai-400061
Regn No: E 24998 M

Ref. No. MLA/NYRRT/2021

Date 22 Oct 2021

To,
Hon'ble Shrimati Dr. Bharati Lavekar
M.L.A, Versova Constituency,
Mumbai

Sub: Sea Protection wall and Boulders at Versova Beach along with the area beautification
Respected Madam,

Your endeavour to protect the sea front is highly appreciated. It is indeed very necessary to have a sea protection wall and boulders installed at the sea front at Versova beach.

We have observed that during the recent monsoon there were severe damage to the building walls on the Versova beach front due to violent sea waves and high tide.

We are happy that with your efforts the government has taken note of this issue of the residents of Versova and accepted their demand to reconstruct and repair the sea protection walls and installing of the concrete boulder at the Versova beach to prevent the onslaught of the aggressive sea damaging the construction.

It will be highly appreciated if the near by wall area can have a walking track with benches for senior citizens and the beautification of the walk area will add more value to the of the surrounding area making it an esteem location.

We wholeheartedly appreciate, support for your splendid work and stand with you on this noble cause.

Warm Regards

For New Yari Road Residents Trust

Shashi Ranjan
Managing Trustee

Ashok Singhal
Trustee

• Enclosed Signatures of Residents of Yari Road Area



- 40
- Sapna Yandlagi & Anurag Tamdgur
 2) Dr. Rashmi Srinavata - ~~Sapna Yandlagi~~ Radni
 3) Chetna Mody - P.M.
 4) Linda Nani - Manoo
 5) Gurbhul
 6) Vistral
 7) Indu K. More
 8) Kayal
 9) Apek
 10) Renu Kaul - Panch Amrit
 11) Manika Grover - Panch Vats
 12) Ashwini S. D. - GANGOTA RUG.
 13) Ashoke Singhal
 14) Naveen Kant
 15) Neelem Kapahi
 16) Sajoy Deou
 17) Anand Aggarwal
 18) K.L. Chopra - Ankausha
 19) Subhash Sehgal - Panch Tantra
 20) Harsha Gopalk - NARITA HOI
 21) Raj Kumar Pata - Kp Bhagwat
 22) Ketu Pater - Kp
 23) Jitni Pandey - Anor naiti T
 24) Sameer Kapoor - PARK PLAZA
 25) TIDE PAK KAPUR - Park Plaza



Name	Bldg	43	Sign
27. Mr Suresh Gandhi	Suman		SARAN
28. Ramesh Jadhav	Angarath		
29. Namisha Dani	RADDOOT		
30. Yashika Mane	Park Plaza		
31. Shrinwaraya	Carnation		
32. Nani Jansat	Carnation		
33. Saleem Nair	Carnation		
34. Harpreet Kaur	Carnation		
35. Gireesh Kapoor	Park Plaza		
36. Savannah Patel	Sp		
37. Kavita Meethole	Sargel		
38. Subhash Chidmke	Minghha		
39. Salma Jorwal	Sargel		
40. Rukhsana Mushtaq			
41. Monisha Bomerjee	Bianca		
42. Surekha Bhavna	Poochi Dham		
43. Archana MALHOTRA	BHAGTANI RESHAANS		
44. Abha Datta	Panditankar II		
45. Ramani Dudge	Pednaga		
46. Chandni Dudge	Pednaga		
47. Wendy Wosaha	Pednaga		
48. Te Raghavam			
49. CHANDI NAHANI	APARNATI		
Nirvanika Varma	Balameshwar GOS		



SILVER STREAK CO-OP. HOUSING SOCIETY LIMITED

(REGN. NO. BOM. / W / K-WEST / HSG / TC / 5543 / DATED 29-05-91)

YARI ROAD, VERSOVA, ANDHERI (WEST), MUMBAI - 400 061.



Ref. No. _____

Date: 21/11/2022

To,
Honorable Shri. Bharati Lavekar
M.L.A, Versova, Andheri (W)
Mumbai.

Sub:- Sea Protection wall and boulders at Versova beach
alongwith the area beautification

Respected Madam,

Your endeavor to protect the sea front is highly appreciated. It is indeed very necessary to have a sea protection wall and boulders installed at the sea front at Versova beach.

We have observed that during the recent monsoon there were severe damage to the building walls on the Versova beach front due to violent sea waves and high tides.

We are happy that with your efforts the govt has taken note of this issue of the residents of Versova and accepted their demand to reconstruct and repair the sea protection walls and installing of the concrete boulder the Versova beach to prevent the onslaught of the aggressive sea damaging the construction.

We wholeheartedly appreciate support for your splendid work and stand with you on this noble cause. Warm regards on behalf of Silver Streak (H.S. LTD)

For SILVER STREAK C.H.S. LTD.

This is

[Signature]

Dr. Anand M. Khosla

Chairman

Secretary

Jt. Secretary

Treasurer





वसोवा महिला मंडल

दिनांक : 21/01/2022

प्रति,
मा.आमदार डॉ भारती ताई लव्हेकर,
वसोवा विधानसभा

उप: वसोवा बीचवर सागरी संरक्षण भिंत बांधकामासह परिसर सुशोभीकरण

आदरणीय मॅडम,

सागरी आघाडीचे संरक्षण करण्याचा तुमचा प्रयत्न अत्यंत कौतुकास्पद आहे. वसोवा समुद्रकिनाऱ्यावर समुद्र संरक्षण भिंत बसवणे खरोखरच गरजेचे आहे.

नुकत्याच झालेल्या पावसाळ्यात इमारतीचे मोठे नुकसान झाल्याचे आमच्या निदर्शनास आले आहे. समुद्राच्या हिंसक लाटा आणि भरती-ओहोटीमुळे वसोवा समुद्रकिनाऱ्यावरील भिंती. आम्हाला आनंद आहे की तुमच्या प्रयत्नाने सरकारने या प्रकरणाची दखल घेतली आहे. वसोवातील रहिवाशांनी समुद्र संरक्षणाची पुनर्रचना आणि दुरुस्ती करण्याची त्यांची मागणी मान्य केली. भिंती आणि वसोवा समुद्रकिनाऱ्यावर कॉंक्रीट बोल्टर बसवणे जेणेकरून आक्रमक समुद्राच्या हल्ल्यापासून बांधकामाचे नुकसान होणार नाही.

जवळच्या भिंतीच्या परिसरात ज्येष्ठ नागरिकांसाठी बसण्यासाठी व चालण्याचा ट्रॅक असेल आणि चालण्याच्या क्षेत्राच्या सुशोभीकरणामुळे आजूबाजूच्या परिसराला अधिक महत्त्व प्राप्त होईल आणि ते एक सन्माननीय स्थान बनले असेल तर ते अत्यंत कौतुकास्पद होईल. आम्ही तुमच्या उत्कृष्ट कार्याचे मनापासून कौतुक करतो, पाठिंबा देतो आणि तुमच्या पाठीशी उभे आहोत

आपले,



- | | |
|---------------------------------------|-----------------------|
| 1) श्री. मेधा भवितारा पारीक | डा. दा. लामदेव पाटी |
| 2) श्री. कुं. भागा गामदेव पाटी | पामिन नंद साह |
| 3) श्री. प्रमिला लंडु धार | |
| 4) श्री. प्रमिला परेण सांगके | |
| 5) श्री. राजेशी भातगी | |
| 6) श्री. मनिषा मनेज टिपे | |
| 7) श्री. लक्ष्मी मंगलक कुवर | लक्ष्मी कुवर |
| 8) श्री. राजेशी दारंग पाटी | रा. ह. पाटी |
| 9) श्री. प्रमिला विनायक वडगे | प्रमिला वि. वडगे |
| 10) श्री. विना जमेट लडगे | विना वडगे |
| 11) श्री. सुनयना पारीक | सुनयना पारीक |
| 12) श्री. मनिषा विनायकी केसरीनाथ कुवर | सीता केसरी कुवर |
| 13) श्री. राजेशी ना. टपके | राजेशी ना. टपके |
| 14) श्री. सुनयना लंडु टपके | सुनयना व टपके |
| 15) श्री. लज्जता राजेंद्र कडगी | लज्जता राजेंद्र कडगी |
| 16) श्री. रेखाबाई भाजीबाई | रेखा भाजीबाई |
| 17) श्री. कस्तुरीबाई भाजीबाई | कस्तुरी भाजीबाई |
| 18) श्री. संगिता स. चांगार | संगिता स. चांगार |
| 19) श्री. राजेंद्र सांगार कडीगी | Rajendra S. Khatke |
| 20) श्री. कल्पानी प्रमोद मिनक | Kalpana Pramod Minak |
| 21) श्री. मिनक साज सांदे | Minak Saund |
| 22) श्री. राजेशी लंडु सांदे | रा. लंडु सांदे |
| 23) श्री. पुष्पा हरिचंद्र धार | पुष्पा ह. धार |
| 24) श्री. सुरेशना ना. पेंडगेकर | सुरेशना पेंडगेकर |
| 25) श्री. ज्योति कुळवाक | ज्योति कुळवाक |
| 26) श्री. राजू स. शैमा (फडनवा) | राजू शैमा |
| 27) श्री. प्रमिला ना. शैमा (- -) | प्रमिला ना. शैमा |
| 28) श्री. शोभा ना. भातगी | शोभा ना. भातगी |
| 29) श्री. पिंकी व. राजाभाऊ | पिंकी व. राजाभाऊ |
| 30) श्री. ज्योति लखन जांगडे | ज्योति र. जांगडे |
| 31) श्री. लालाजी लखन कुळे | लालाजी लखन कुळे |
| 32) श्री. ललता सुनयना जंगके | |
| 33) श्री. प्रमिला हरिचंद्र वडगे | प्रमिला हरिचंद्र वडगे |
| 34) श्री. संगिता वेंदे गंगा वेंदे | संगिता गंगा वेंदे |
| 35) श्री. लक्ष्मी व. दांडेकर | लक्ष्मी व. दांडेकर |
| 36) श्री. मनिषा प्रमोद पारीक | मनिषा व. पारीक |
| 37) श्री. मंगला लखन कुवर | मंगला लखन कुवर |



- 1) श्री. संपदा सुधीर सुडे.
- 2) श्री. दिपक गोविंद शिंदे.
- 3) श्री. आनंदराव सुकवाला (मनका देना)
- 4) श्री. नागजी भा. आनंदराव.
- 5) श्री. पुतिका भातीबाळी.
- 6) सुभाषी - पुष्पा सुकवाला (विमलदेव गैरे)
- 7) श्री. बाळ सुकवाला.
- 8) श्री. कादरामण सुकवाला.
- 9) श्री. मेधा आनंद
- 10) श्री. केवरीनाथ न. भातजी
- 11) श्री. विनायकी न. भातजी
- 12) श्री. कृष्णीनी न. गोवंदी
- 13) श्री. उदिताना मोडे
- 14) श्री. देवा नारायण मोडे
- 15) श्री. विनायकी - नवानी प्रकाश पिकडे
- 16) श्री. विनायकी - प्रकाश प्रकाश पिकडे
- 17) श्री. चामा काताब प्रकाश.
- 18) श्री. अरुणा न. गणेशकर.
- 19) श्री. सुधीर अशोक सुडे.
- 20) श्री. सुजाता प्रकाश नारायण.
- 21) श्री. विना सु. लक्ष्मी. लक्ष्मी.
- 22) श्री. ललिता विनायक भाटी.
- 23) श्री. भागी भाती. नारायण सुकाया.
- 24) श्री. नारायण सुकाया सुकाया.
- 25) श्री. विना सुकाया सुकाया
- 26) श्री. देवदत्त किशोर सुडे
- 27) श्री. विदुषा न. सुभाष
- 28) श्री. नमिष न. सुधीर
- 29)
- 30)
- 31)
- 32)
- 33)
- 34)
- 35)
- 36)
- 37)
- 38)
- 39)
- 40)

श्री. सुधीर सुडे
 Deepak Sarda
 भाती सुधीर सुकाया
 नागजी आनंदराव

Ramu Flower.
 Nayan Patel.
 KEVARI NATH HIRSHI KARANJI
 SHINAYAKI N. BHATJI
 KRISHNINI N. GOVINDI
 UDAYAN MODE
 DEVA NARAYAN MODE

श्री. सुधीर सुडे
 Sujaata Prakash Narayan
 Minasa Vinayak Bharti
 Bhaghi Bhaty. Narayan Sukaya
 Narayan Sukaya Sukaya
 Vinay Sukaya Sukaya
 Devdutt Kishor Sude
 Vidusha N. Subhash
 Namish N. Sudhir



TRANSLATED COPY

VERSOVA MAHILA MANDAL

Date: 21/01/2022

To,
 Hon. MLA Dr. Bharati Tai Lavekar,
 Versova Constituency,
 Mumbai.

**Sub: Construction of Sea Protection Bund alongwith
 beautification of the area at Versova Coast.**

Respected madam,

Your efforts to protect the coast area is admirable. To provide
 Sea protective bund along the Versova sea coast is really needed.

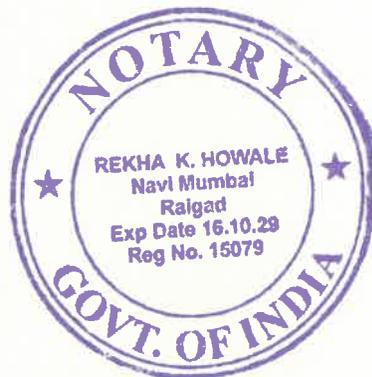
During last monsoons it is observed by us that building faces
 huge losses due to severe tidal waves. We are pleased that through
 your efforts Government has taken the note of this. The demand of
 residents in Versova for sea protection and repair was accepted.
 Provided Concrete boulders and wall along the Versova sea shore so
 that no loss will occur to the constructions from severe sea waves
 attack.

If in the area near the wall arrangement for the sittings and
 walking for senior citizens and beautification is done then the area
 will get more importance and will become respectable area which will
 be more admirable.

We sincerely admire your excellent work, support you and will
 stand behind you.

Yours

sd



TR 06 Copy

**BEFORE THE NATIONAL GREEN
TRIBUNAL,
WESTERN ZONE, PUNE.
ORIGINAL APPLICATION NO.64
OF 2021.**

**Zoru Darius Bhatena
...Applicants**

Vs.

**State of Maharashtra &
Ors ... Respondents**

**ADDITIONAL AFFIDAVIT ON BEHALF
OF THE RESPONDENT NO.1;**

Dated this day of January 2022

Vidhii Partners, Mumbai
Advocates for the Respondent No.1
Construction House,
5, Walchand Hirachand Marg,
Ballard Estate, Mumbai – 400 001.